

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

Petition No. 28/2004

In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009.

And in the matter of

Sarda Energy and Mineral Limited, Raipur

ORDER

In terms of the order dated 13.2.2009, Sarda Energy and Mineral Limited (hereinafter "SEML") was directed to submit, latest by 10.3.2009, the Special Balance Sheet as at 31.12.2008, by virtue of power under Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

2. It has been noted that SEML has not so far submitted Special Balance Sheet as at 31.12.2008. This *prima facie* amounts to contravention of and non-compliance with the directions of the Commission's contained in the order dated 13.2.2009 *ibid*.

3. SEML is hereby directed to explain as to why penalty under Section 142 of the Electricity Act, 2003 be not imposed on it for contravention of and non-compliance with the Commission's order dated 13.2.2009, *ibid*, latest by 17.7.2009.

4. List on 21.7.2009 for further directions.

Sd/-	sd/-	sd/-	sd/-
(V.S.VERMA)	(S. JAYARAMAN)	(R. KRISHNAMOORTHY)	(Dr. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi, dated the 16th June 2009.